Shri R Rajasekharan Pillai Shri NN Sugunapalan SCGSC

It is submitted that counsel for the applicant has no instructions from the applicant herein. In the circumstances, issue notice directly to the applicant returnable on 5-6-92.

List for final hearing on 5-6-92.

1-5-92

Recoined today.

proxy counsel our the applicant machingoodham, 5.6.92 for respondeny The Learned Connel on behalf of the Channest scrown applicant Stales that he has no instructions from the applicant. The notice issued to the applicant served but nobody is present on his behalf today Accordingly, In application is dismissed for default and non-prosecution. 52. . . Muy (ov Havidasan) (Sp Mulceryi)

5,6,52

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